

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
NORTH-EAST DISTRICT, KARKARDOOMA COURTS, DELHI**

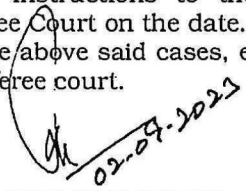
ORDER

Pursuant to order No.35/G-1/Gaz.1A/DHC dated 29.08.2023 of Hon'ble High Court of Delhi whereby a new court of ASJ (SC-POCSO)-02, North-East District, Karkardooma Courts has been created and in view of the directions of Hon'ble High Court of Delhi to withdraw sufficient number of POCSO cases from the existing courts and assign them to the newly created aforesaid court, the cases pending in the court of **Ms. Charu Gupta, Ld. ASJ (SC-POCSO)-01 & Sh. Shankar Narayanan, Ld. ASJ-01 (POCSO)**, North-East District, Karkardooma Courts, Delhi, pertaining to the jurisdiction of police stations Shastri park, Karawal Nagar, Sonia Vihar and Seelampur with pendency of 37, 60, 42 & 57 cases respectively, as per enclosed list, are hereby withdrawn and assigned to the court of **Sh. Ajay Gulati-II, Ld. ASJ (SC-POCSO)-02**, North-East District, Karkardooma Courts, Delhi, for disposal in accordance with law, **with immediate effect**.

Notes :-

1. Ahlmad of the transferor court shall notify transferred cases in the cause-list displayed outside the court so that no inconvenience is caused to the Advocates/litigants.
2. Ahlmad/Nazir of the Transferor Court is directed to send the files/records/proceedings to the Transferee Court in all respects immediately, with the instructions to the Parties or other concerned/witness/applicants to appear before the Transferee Court on the date.
3. If there is/are any case/s left that is/are connected with the above said cases, even, if not marked, shall be automatically deemed to be transferred to the transferee court.

Encl: As above.

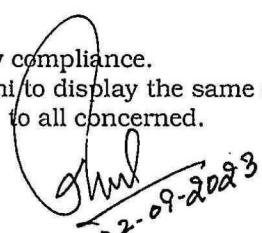

(VIRENDER KUMAR BANSAL)
Principal District & Sessions Judge
North-East District,
Karkardooma Courts, Delhi.

No. 6281-6297 Judl./N-E/KKD/Delhi/2023

Dated : 02 SEP 2023

Copy forwarded for information and necessary action :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi
3. The Judicial Officers concerned with the request to direct the concerned official to paste a copy of this order, outside their Court Rooms/Ahlmad Rooms.
4. The Secretary, Shahdara Bar Association, Karkardooma, Delhi, to display this order on the notice board, for the notice of all the Lawyers/Litigants.
5. The Commissioner of Police, Delhi
6. The DCP (North-East District) and DCP (Traffic-HQs).
7. The Chief Public Prosecutor, North-East District, Karkardooma Courts, Delhi
8. The AO (Judl.) of Filing/Facilitation Center, North-East District, KKD Courts, Delhi.
9. The Branch Incharge, Copying Agency/Record Rooms, Karkardooma Courts, Delhi
10. The Website Committee, Tis Hazari Courts & Karkardooma Courts, Delhi with the direction to display this order on this district website immediately, for information to all concerned.
11. PS/Reader to Undersigned.
12. Ahlmad of the concerned Courts, for information and necessary compliance.
13. The Care Taker, North-East District, Karkardooma Courts, Delhi to display the same on the notice board of this court complex premises for information to all concerned.


Principal District & Sessions Judge
North-East District,
Karkardooma Courts, Delhi.